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THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) No, Sir.

(b) Does not arise.

(c) The present state of relations between India and China precludes the possibility of such pilgrimages.

Working of Steel Plants

*6S7. SHRI DHARAMCHAND JAIN: Will the Minister of STEEL AND MINES be pleased to state whether Government propose to have only one authority instead of SAIL and Hindustan Steel, for running the steel plants for better efficiency and reduction in overall costs?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI CHANDRA JIT YADAV): The question of re-structuring Hindustan Steel Limited in the context of the establishment of Steei Authority of India Limited is presently under examination by Government.

Coal Mines Provident Fund Scheme

*668. SHRI B. P. NAGARAJA: MURTHY: SHRI B. RACHAIAH:

Will the Minister of LABOUR be pleased to state:

(a) whether the Board of Trustees of the Coal Mines Provident Fund Scheme has urged upon Government to amend the existing scheme to discontinue the payment by the members from their Provident Fund towards Lifa Insurance policies; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) (a) and (b). The Coal Mines Pro-

vident Fund Authorities have reported as under:

The Board of Trustees, Coal Mines Provident Fund, decided at its meeting held on the 24th September, 1974 that necessary action may be taken to amend th_e Coal Mines Provident Fund Scheme so as to enable members to get Life Insurance Policies which were financed through Coal Mines Providem Fund re-assigned to them at any time at their request.

The matter is being processed further by the Coal Mines Provident Fund Authorities whose proposal is awaited.

1436 [Transferred to the 19th December

Protection of the evacuee properties sold to emigrants

1437. SHRI N. P. CHAUDHARI: Will the Minister of SUPPLY AND REHABILITATION be pleased to-state:

(a) whether it is a fact that the Supreme Court had declared in its judgment on 12th February, 1969. Section 20(A) and (B) of Displaced Persons (Rehabililation and Compen sations) Act, 1954 null and void;

(b) if so, what will be its repercussion in regard to the evacuee properties which were sold by the Custodian to the refugees migrated from West Pakistan now Pakistan, and the title of which was duly transferred to new owners by effecting registration of the sale deeds in their favour prior to the said judgment of the Supreme Court; and

(c) whether in the wake of the Supreme Court's judgment any sale deed completed in the manner cited above had been cancelled, and if so, what compensation has been awarded to the affected parties; and